

Under rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 13th May 2010 is published together with Statement of Objects and Reasons for general information:—

L.A. BILL No. 21 of 2010

A Bill further to amend the Identification of Prisoners Act, 1920, in its application to the State of Tamil Nadu.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Identification of Prisoners (Tamil Nadu Amendment) Act, 2010.

(2) It extends to the whole of the State of Tamil Nadu.

(3) It shall come into force on such date as the State Government may, by notification, appoint.

Central Act
XXXIII of
1920.

Short title,
extent and
Commencement.

Amendment of
long title.

2. In the long title to the Identification of Prisoners Act, 1920 (hereinafter referred to as the principal Act), for the expression “measurements and photographs”, the expression “blood samples, measurements and photographs” shall be substituted.

Amendment of
preamble.

3. In the preamble to the principal Act, for the expression “measurements and photographs”, the expression “blood samples, measurements and photographs” shall be substituted.

Amendment of
section 2.

4. In section 2 of the principal Act, in clause (b), for the expression “Chapter XIV of the Code of Criminal Procedure, 1898 (Central Act V of 1898)”, the expression “Chapter XII of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974)” shall be substituted.

Amendment of
section 3.

5. In section 3 of the principal Act,—

(i) in the marginal heading, for the expression “measurements etc.”, the expression “blood samples, measurements and photographs” shall be substituted;

(ii) for the expression “measurements and photograph”, the expression “blood samples, measurements and photographs” shall be substituted;

(iii) for the expression “section 118 of the Code of Criminal Procedure, 1898 (Central Act V of 1898)”, the expression “section 117 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974)” shall be substituted.

Amendment of
section 4.

6. In section 4 of the principal Act,—

(i) in the marginal heading, for the expression “measurements, etc.”, the expression “blood samples, measurements and photographs” shall be substituted;

(ii) for the expression “measurements”, the expression “blood samples, measurements and photographs” shall be substituted.

Amendment of
section 5.

7. In section 5 of the principal Act,—

(i) in the marginal heading, for the expression “a person to be measured or photographed”, the expression “to take blood samples from a person or a person to be measured or photographed” shall be substituted;

(ii) for the expression “measurements or photograph”, occurring in two places, the expression “blood samples or measurements or photographs” shall be substituted;

(iii) for the expression “Code of Criminal Procedure, 1898 (Central Act V of 1898)”, the expression “Code of Criminal Procedure, 1973 (Central Act 2 of 1974)” shall be substituted.

Amendment of
section 6.

8. In section 6 of the principal Act,—

(i) in the marginal heading, for the expression “measurements, etc.”, the expression “blood samples, measurements and photographs” shall be substituted;

(ii) for the expression "measurements or photograph", occurring in two places, the expression "blood samples, measurements or photographs" shall be substituted.

Amendment of
section 7.

9. In section 7 of the principal Act,—

(i) in the marginal heading, for the expression "measurements, etc.", the expression "blood samples, measurements and photographs" shall be substituted;

(ii) for the expression "has had his measurements taken or has been photographed", the expression "has had his blood samples or measurements taken or has been photographed" shall be substituted;

(iii) for the expression "all measurements and all photographs", the expression "all records of blood samples, all measurements and all photographs" shall be substituted;

(iv) for the expression "the District Magistrate or Sub-Divisional Officer", the expression "the District Magistrate or the Sub-Divisional Magistrate or in any area where a Commissioner of Police has been appointed, the Commissioner of Police" shall be substituted.

Amendment of
section 8.

10. In section 8 of the principal Act, in sub-section (2),—

(i) in clause (b), for the expression "measurements and photographs", the expression "blood samples, measurements and photographs" shall be substituted;

(ii) in clause (c), for the expression "measurements", the expression "blood samples and measurements" shall be substituted;

(iii) in clause (f), for the expression "records of measurements", the expression "records of blood samples, measurements" shall be substituted.

STATEMENT OF OBJECTS AND REASONS.

The Tamil Nadu Third Police Commission in its recommendation has stated that collection of blood samples and retention of the records may be authorized for the purpose of easy identification of prisoners. The Government have, accepted the above recommendation and accordingly decided to amend the Identification of Prisoners Act, 1920 (Central Act XXXIII of 1920) suitably, in its application in this State.

2. The Bill seeks to give effect to the above decision.

DURAIMURUGAN,
Minister for Law, Courts and Prisons.

M. SELVARAJ,
Secretary.